

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 119

IA No. 325/2024

And

C.P. (IB)/ 13(CH)2024

**IN THE MATTER OF:**

Axles India

...Petitioner/ Operational Creditor

Vs.

Inda Farm Equipment Limited

...Respondent/ Corporate Debtor

**Under Section:** 9, IBC, 2016, Rule 11 NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter

is adjourned to 05.06.2024.

Tanvi  
09.04.2024

Sd/-  
Court Officer